

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2557 (H)**  
**TO BE ANSWERED ON 04<sup>th</sup> DECEMBER, 2019**

**EXPORT SUBSIDY**

2557(H). SHRI JAI PRAKASH:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the World Trade Organisation (WTO), on appeal by America, has directed India to stop export subsidy within the prescribed limit;
- (b) if so, whether the Government has looked into the said order; and
- (c) the details of view of the Government in this regard?

**ANSWER**

वाणिज्य एवं उद्योग मंत्री ( श्री पीयूष गोयल )  
THE MINISTER OF COMMERCE AND INDUSTRY  
(SHRI PIYUSH GOYAL)

(a),(b) & (c): The US has challenged India's schemes which allow for duty free import of raw materials and capital goods used in the manufacture of products that are meant for export purposes. The US has challenged that India's schemes are prohibited subsidies contingent on export, it is a violation of Article 3.1 of the Agreement on Subsidies and Countervailing Measures (ASCM) of the World Trade Organization (WTO). The Panel Report has been issued and India has already filed appeal against the Panel Report before the Appellate Body of the WTO.

\*\*\*\*\*